

12.23 hrs.

**PAPERS LAID ON THE TABLE**

**NOTIFICATIONS UNDER THE RICE MILLING INDUSTRY (REGULATION) ACT, 1958, ETC.**

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) :** I beg to lay on the Table—

- (1) A copy of the Rice Milling Industry (Regulation and Licensing) Fourth Amendment Rules, 1967, published in Notification No. GSR 1772 in Gazette of India dated the 29th November, 1967, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958. [Placed in Library, See. No. LT-2056/67]
- (2) A copy of the Annual Report of the National Cooperative Development Corporation for the year 1966-67, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962. [Placed in Library, See. No. LT-2055/67.]
- (3) A copy of the Annual Report of the Indian Central Coconut Committee for the year 1965-66 (Hindi version. [Placed in Library, See No. LT-2057/67.]

**REPORT OF INDIAN GOVERNMENT DELEGATION TO THE FIFTY-FIRST SESSION OF THE INTERNATIONAL LABOUR CONFERENCE, ETC.**

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) :** I beg to lay on the Table :—

- (1) A copy of the Report of the Indian Government Delegation to the Fifty-first Session of the International Labour Conference held at Geneva in June, 1967. [Placed in Library See. No. LT-2058/67.]
- (2) A copy of the Main Conclusions of the Fourth Session of the

**Industrial Committee on Jute** held at New Delhi on the 28th October, 1967. [Placed in Library, See No. LT-2059/67.]

- (3) (i) A copy each of the following Notifications under sub-section (3) of section 37 of the Apprentices Act, 1961:—
  - (a) The Apprenticeship (Amendment) Rules, 1967, published in Notification No. GSR 1713 in Gazette of India dated the 11th November, 1967.
  - (b) The Apprenticeship (Amendment) Rules, 1967, published in Notification No. GSR 1714 in Gazette of India dated the 11th November, 1967.
- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library, See No. LT-2060/67.]

**DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES ORDER, 1966**

**THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI. M. YUNUS SALEEM) :** I beg to lay on the Table a copy of the Delimitation of Parliamentary and Assembly Constituencies Order, 1966, under sub-section (2) of section 8 of the Representation of the People Act, 1950. [Placed in Library, See No. LT-2061/67.]

12.25 hrs.

**LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE**

**MR. SPEAKER :** The Committee on Absence of Members from the Sittings of the House in their Third Report

have recommended that leave of absence be granted to the following members for the periods indicated each :—

(1) Shrimati Uma Roy	19th June to 12th August, 1967 (Second Session)
(2) Maharani Vijayamala Rajaram Chhatrapati Bhonsale	3rd July to 11th August, 1967 (Second Session) and 13th November to 1st December, 1967 (Third Session)
(3) Shri Viren Shah	29th June to 4th August, 1967 (Second session) and 13th November to 1st December, 1967 (Third Session)
(4) Shri Surendra Kumar Tapu- riah	13th November to 30th November, 1967 (Third Session)
(5) Shri Abdul Ghani Dar	13th November to 15th December, 1967 (Third Session)
(6) Shri P. Ganga Reddy	25th July to 12th August, 1967 (Second Session) and 13th November to 8th December, 1967 (Third Session)

I take it that the House agrees with the recommendations of the Committee.

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: The members will be informed accordingly.

#### RE ARREST OF MEMBER

श्री मुहम्मद इस्माइल (बैरकपुर) : स्पीकर साहब, बंगाल में जो टैरिज्म शुरू हुआ है उसके बारे में मुझे थोड़ा सा कहना है। मैं कल वहां से आया हूँ। मेरी कंस्टिट्यूएन्सी बैरकपुर है। एम० पी० तक के लिए वहां मूव करना मुश्किल हो गया है। वहां लाठी चार्ज हो रहे हैं, लोगों को पकड़-पकड़ कर जेलों में बन्द किया जा रहा है—

MR. SPEAKER: No, you must sit down. I am on my legs. Order, order. Nothing will be taken down.

SHRI MOHAMMAD ISMAIL: \*\*

SHRI ISHAQ SAMBHALI (Amroha): \*\*

MR. SPEAKER: If there is anything, you give me something in writing. I have only made the announcement today. When an hon. Member is arrested or something like that happens, I only announce the communication which I receive. If

there is anything that you want to say particularly, as I said, you write to me and we will see what we can do.

SHRI S. M. BANERJEE (Kanpur): You have not followed him.

MR. SPEAKER: We will see how it could be raised and what could be done. After all, we can discuss it. Government also will be able to gather some information. There is a procedure. It is not as though I do not want anybody to raise anything, when an hon. Member of this House is arrested or something like that happens. But I only wanted to follow the procedure. All I am requesting is to follow the procedures so that the work of the House will be easy.

12.27 hrs.

#### BUSINESS OF THE HOUSE

SHRI AMRIT NAHATA (Barmer): Sir, I have followed the procedure and have written to you.

MR. SPEAKER: About what?

SHRI AMRIT NAHATA: About the Hazari Report.